

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 147 of 2020

In the matter of:

**Sheesh Mahal Inns and Hotels Pvt. Ltd.
& Anr.**

....Appellants

Vs.

Registrar of Companies, Delhi & Anr.

...Respondents

Present

For Appellants: Ms. Amrita Sarkar & Mr. Adeeba Mujahid (Income Tax Department).

For Respondents: Mr. Kamal Kant Jha, Advocate.

ORDER
(Through Virtual Mode)

12.11.2020: The Learned Counsel for the Appellant is directed to file a copy of the 'Appeal Paper Book' to the Learned Counsel for the Respondent No.1/ Registrar of Companies, Delhi, on or before **20th November, 2020**. Soon after the receipt of the 'Appeal Paper Book', the Respondent No. 1/ Registrar of Companies, Delhi shall file a 'Reply Affidavit' within two weeks, thereafter. In the meanwhile, it is open to the Respondent No. 2/Income Tax Department to file its 'Reply'/ 'Response'. It is lucidly made quite clear that the pleadings between the Parties will have to be exchanged well in advance before the next date of hearing. Also, that Liberty is granted to the Appellants to file 'Rejoinder', if so required.

Let the matter be fixed '**For Admission (After Notice)**' on **17th December, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Sim/Kam